

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Application No. 87 of 2017 (SZ)**

Applicant(s)  
V. Sankara Subramanian,  
Tirunelveli District.

Vs. Respondent(s)  
The Union of India  
Rep. by its Secretary to Government,  
Ministry of Environment, Forest &  
Climate Change,  
Government of India,  
New Delhi

Legal Practitioners for Applicant(s)  
M/s. S. Muthu Vairam  
M. Raja Bathar

Legal practitioners for respondent(s)  
Mr. M. R. Gokul Krishnan for  
Respondent

Note of the Registry	Orders of the Tribunal
Order No. 5	<p>Date: 18<sup>th</sup> September, 2017</p> <p>In spite of the opportunity granted from 20.07.2017, respondent has not filed the reply so far.</p> <p>Learned counsel appearing for the applicant submitted that an identical matter is pending before the Hon'ble High Court. But that is not a valid ground for not filing the reply. Respondent is directed to file the reply within 2 weeks failing which the concerned Joint Secretary is directed to appear before the Tribunal.</p> <p style="text-align: center;">List the matter on 01.11.2017.</p> <p style="text-align: right;">.....J.M. (Justice M.S. Nambiar)</p>